

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 18 OF 2017 &  
IA NOS. 40, 595 & 653 OF 2017**

**Dated: 29<sup>th</sup> August, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Green Energy Association** ... **Appellant(s)**  
**Joint Electricity Regulatory Commission & Ors.** ... **Respondent(s)**

**Vs.**

Counsel for the Appellant(s) : Ms. Mandakini Ghosh  
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Himangini Mehta for R-1  
Mr. Anand K. Ganesan  
Ms. Neha Garg for R-3 & R-4

**ORDER**

**IA NO. 653 OF 2017**  
***(Appln. for condonation of delay in filing reply)***

Delay in filing reply is condoned and reply is taken on record.  
Application is disposed of.

**IA NO. 595 OF 2017**  
***(Appl. for amendment of appeal)***

We have heard learned counsel for the parties. For the reasons stated in the application, the application is allowed. Learned counsel for the appellant is directed to file amended memo of parties and carry out the consequential amendments in the appeal within two weeks.

**APPEAL NO. 18 OF 2017**

IA No. 40 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks three weeks time to file rejoinder. She may file the same on or before 20.09.2017 after serving copy on the other side.

List the matter on **16.10.2017**.

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/vt*